

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) No. 129 of 2019

IN THE MATTER OF:

M. N. Pratap Reddy & Anr.

...Appellants

Versus

Lakshmi Narasimha Mining Co. (P) Ltd. & Ors.

...Respondents

Present:

For Appellants: Mr. D. Abhinav Rao, Mr. G. V. Rao and Ms. Monalisa Kosaria, Advocates.

For Respondents: Mr. Jayant Mehta, Sr. Advocate with Mr. Anshuman Srivastava, Ms. Vaishali Kalera, Ms. Smiti Verma and Mr. Nishant Rao, Advocates for R-3&4

With

Company Appeal (AT) No. 148 of 2019

IN THE MATTER OF:

M. Nandana Reddy

...Appellant

Versus

Sri Lakshmi Narasimha Mining Co. Pvt. Ltd. & Ors.

...Respondents

Present:

For Appellant: Mr. S. Vivekananda, Advocate

For Respondents: Mr. Jayant Mehta with Mr. Anshuman Srivastava, Ms. Vaishali Kalera, Ms. Smiti Verma and Mr. Nishant Rao, Advocates for R-3&4

Mr. D. Abhinav Rao, Mr. G. V. Rao and Advocates for R-6 & 7.

Cont'd..../

ORDER
(Through Virtual Mode)

18.02.2021: Heard further arguments of Mr. D. Abhinav Rao, learned counsel representing the Appellant in Company Appeal (AT) No. 129 of 2019. Hearing concluded.

Let these Appeal(s) be posted for hearing arguments on 1st March, 2021 at 02:00 PM. Mr. S. Vivekananda, learned counsel for the Appellant in Company Appeal (AT) No. 148 of 2019 is allotted 20 minutes for concluding his arguments, thereafter Mr. Jayant Mehta, learned counsel for Respondents will conclude his arguments in both the Appeal(s) within 40 minutes.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Jarat Kumar Jain]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

Ash/GC

Company Appeal (AT) No. 129 of 2019 & 148 of 2019